

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

CP. 177 of 1999
in
OA. 1173 of 1992

(X3)

New Delhi, this 16th day of September, 1999.

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN
HON'BLE MRS. SHANTA SHAstry, MEMBER(A)

Nawab Singh
Asstt. Sub Inspector No. 757/D
R/o B-62, Police Colony
Saraswati Vihar, Delhi

... Petitioner

(By Advocate: Shri M.K. Gupta)

Versus

Shri V.N. Singh
Commissioner of Police
Police Headquarters
I.P. Estate
New Delhi.

... Respondents

(By Advocate: Shri Ajesh Luthra, proxy
Mrs. Jyotsna Kaushik

By Reddy, J. O R D E R (Oral)

Heard the learned counsel for the petitioner
and the respondents.

2. It is fairly conceded by the learned counsel
for the petitioner that the respondents have since
implemented the order against which the C.P. was
filed and prays that the C.P. may be closed with
the liberty to the petitioner to ^{approach} ~~come~~ to the
Tribunal if he ^{wants to} ~~is~~ still aggrieved by the order of
the respondents.

3. The C.P. is closed. It is however open to
the petitioner to question the order of promotion if
he is still aggrieved by the same. Notice discharged.

Shanta S.
(Mrs. Shanta Shastry)
Member(A)

V. Rajagopala Reddy
(V. Rajagopala Reddy)
Vice Chairman(J)